

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 19th day of December 2002.

no.  
Original Application/1281 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman  
Hon'ble Maj Gen K.K. Srivastava, Member (A).

Brijmohan Singh Gautam,  
S/o Sri Ramautar Singh,  
R/o H. No. 543 Avas Vikas Colony,  
Fatehpur (UP)  
At present working as Pharmacist Gr. I,  
In static-cum-Mobile medical Unit,  
Beedi workers welfare fund Organisation,  
FATEHPUR (UP).

... Applicant

By Adv : Sri P.N. Tripathi

Versus

1. Union of India through the Secretary (WI),  
Govt. of India-Ministry of labour,  
Jaisalmer House-Man Singh Road,  
NEW DELHI.
2. The Director (L.W.),  
Govt of India-Ministry of labour,  
Jaisalmer House-Man Singh Road,  
NEW DELHI.
3. The Welfare Commissioner,  
Govt. of India-Ministry of Labour,  
Labour Welfare Organisation,  
555 A/2 Mumfordganj, Allahabad (UP).
4. Head of Department (Director),  
Govt. of India, Ministry of Personnel Public Grievances  
and Pensions, Department of Personnel & Training,  
NEW DELHI.

.... Respondents

By Adv : Shri R. Sharma

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O R D E R

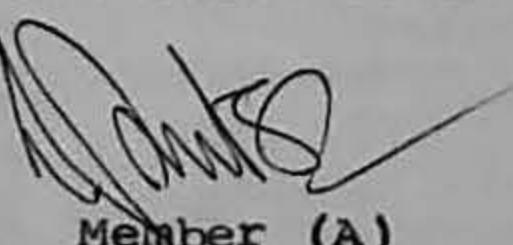
Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondents to grant Pay Scale of Rs.1640-2900 w.e.f. 1.1.1986 and they may be further directed to fix the pay of the applicant in the Pay scale of Rs. 5500-9000 w.e.f. 1.1.1996 as recommended by V Pay Commission and accepted by the Government for Pharmacist Gr Ist. It is also prayed that the respondents may be directed to create the post of Chief Pharmacist in the Pay scale of Rs. 7450-11500 keeping in view the length of 23 years of regular service and seniority position.

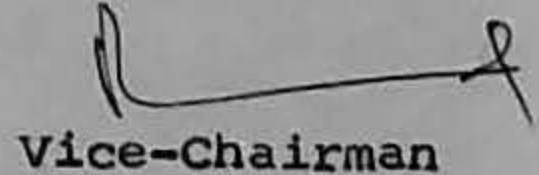
2. Before coming to this Tribunal the applicant filed a representation before Welfare Commissioner (respondent no.3) on 21.6.2000 and given reminder on 20.2.2001. The representations of the applicant are still pending and have not been decided. As the applicant has already approached the Competent Authority, in our opinion it shall not be appropriate to interfere at this stage, except for a direction to respondent no. 3 to consider and decide the representation of the applicant by a reasoned and speaking order within specified time.

3. The OA is accordingly disposed of finally with the direction to respondent no. 3, to decide the representation of the applicant by a reasoned and speaking order within a period of three months from the date a copy of this order is filed. To avoid delay it shall be open to the applicant to file copy of representation alongwith copy of this order.

4. There shall be no order as to costs.



Member (A)



Vice-Chairman